

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 91/(MAH)/2015
CA No. 15 & 18/2017

CORAM:

Present:

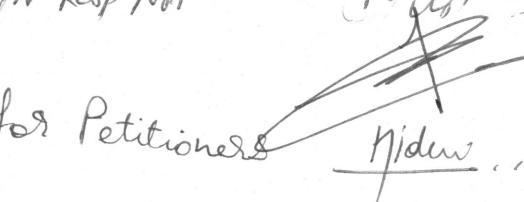
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Aneesha Dutta & Anr.
V/s.
M/s. Northbridge Consulting Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rajiv K. Gupta	Adv. for Resp No1	
2.	Mr. Santosh Paul a/w Ms. Nidhi Singh i/b Vidhii Partners	Adv. for Petitioners	
3.	Mr. Zaind Ansari	Adv. for Respondents	

Common Order

CA No. 15 TO 23/2017 in CP No.91 TO 96/397-398/NCLT/MB/MAH/2015
CP No. 11/397-398, 59/NCLT/MB/MAH/2016

In CAs 15-23/2017 mentioned by the Petitioner Counsel, the Respondent side is directed to file replies within 10 days hereof and rejoinder if any, within five days thereof. For R2 Counsel has mentioned that these CAs copies have not reached to his client, the Petitioner side is hereby directed to supply copies of the same and material thereof to the Respondents side today itself.

: 2 :

CA No.15 & 18/2017 in
TCP No.91/(MAH)/2015

List this application for hearing on 13.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)